COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

THIRTY-SECOND REPORT

(Presented on 28.11.2007)

- I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirtysecond Report.
- 2. The Committee met on 26 November, 2007 for examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bill

The Committee examined the Constitution (Amendment) Bill, 2007 (Amendment of article 73) by Adv. Suresh Kurup, M.P.

The Bill seeks to amend the Constitution with a view to provide that before the Union Government exercises its executive power in pursuance of any international treaty or agreement, such treaty or agreement should be approved by Parliament.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Recommendation

4. The Committee recommend that Adv. Suresh Kurup, M.P. be permitted to move for leave to introduce his Constitution (Amendment) Bill.

NEW DELHI;

26 November 2007

CHARNJIT SINGH ATWAL,

Chairman. Committee on Private Members' Bills and Resolutions.

5 Agrahayana 1929 (Saka)